

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 1107 OF 2018
IN DFR NO. 2256 OF 2018**

Dated: 14th September, 2018

**Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

RattanIndia Power Limited

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission
& Anr.**

... Respondent(s)

Counsel for the Appellant (s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
Mr. Udit Gupta
Mr. Anupjain for R-2

ORDER

(IA No. 1107 of 2018 (*Application for condonation of delay*))

The learned senior counsel appearing for the Appellant, submitted that, there is a delay of 46 days in filing the appeal which has been explained satisfactorily in para 3 and 4 of the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

Mr. Buddy A. Ranganadhan, learned counsel takes notice on behalf of respondent no.1. Mr. Udit Gupta learned counsel takes notice on behalf of respondent no.2.

Registry is directed to number the appeal and list the matter for admission on **18.09.2018**.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

mk/vg